

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date : 02.02.2024

Appeal No. 908 of 2023

Anirudh R. Parikh ...Appellant

Versus

Securities and Exchange Board of India ...Respondent

Ms. Prachi Pandya, Advocate i/b Corporate Attorneys for the Appellant.

Ms. Shefali Shankar, Advocate with Ms. Ms. Rasika Ghate and Mr. Nishit Dhruva, Advocates i/b MDP & Partners for the Respondent.

Appeal No. 909 of 2023

Himanshu K. Desai ...Appellant

Versus

Securities and Exchange Board of India ...Respondent

Ms. Prachi Pandya, Advocate i/b Corporate Attorneys for the Appellant.

Ms. Shefali Shankar, Advocate with Ms. Ms. Rasika Ghate and Mr. Nishit Dhruva, Advocates i/b MDP & Partners for the Respondent.

Appeal No. 910 of 2023

Menal R. Parikh ...Appellant

Versus

Securities and Exchange Board of India ...Respondent

Ms. Prachi Pandya, Advocate i/b Corporate Attorneys for the Appellant.

Ms. Shefali Shankar, Advocate with Ms. Ms. Rasika Ghate and Mr. Nishit Dhruva, Advocates i/b MDP & Partners for the Respondent.

Appeal No. 25 of 2024

Anirudh R. Parikh ...Appellant

Versus

Securities and Exchange Board of India ...Respondent

Ms. Saachi Purohit, Advocate i/b Corporate Attorneys for the Appellant.

Ms. Shefali Shankar, Advocate with Ms. Ms. Rasika Ghate and Mr. Nishit Dhruva, Advocates i/b MDP & Partners for the Respondent.

ORDER:

1. By a praecipe it is brought to notice that the order passed in aforesaid Appeals on January 31, 2024, it has been stated inadvertently that 'respondent to file reply in Appeal No. 25 of 2024' instead of 'respondent to file reply in all the Appeals'. Above inadvertent error has been rectified in the order dated January 31, 2024. Praecipe filed by respondent is disposed of accordingly.

Ms. Meera Swarup
Technical Member

02.02.2024
msb